

(घ) इस हड़ताल के सम्बन्ध में कितने व्यक्तियों को गिरफ्तार किया गया है और इनमें लोको के कितने कर्मचारी हैं ; और

(ङ) क्या सरकार का विचार लोको कर्मचारियों के विरुद्ध दायर किये गये मुकदमे को वापस लेने का है और यदि नहीं, तो उसके क्या कारण हैं ?

**रेलवे मंत्री (श्री चे० सु० पुनाचा) :**

(क) से (घ). ऐसी कोई हड़ताल नहीं हुई थी लेकिन यह रिपोर्ट मिली है कि गया लोको शैड के कर्मचारियों ने इस आरोप पर कि कर्मचारियों के एक सदस्य को अपमानित किया गया है एक यात्री गाड़ी के चलने में बाधा डाली। पुलिस ने 26 लोको कर्मचारियों को गिरफ्तार किया है जिन पर भारतीय दण्ड संहिता की धारा 143/342 अथवा भारतीय रेल अधिनियम की धारा 121 के अधीन मुकदमा चलाया जा रहा है।

(ङ) रेलवे ने लोको शैड के कर्मचारियों के विरुद्ध कोई मुकदमा दायर नहीं किया है।

#### **Thacker, Committee's Report**

56. SHRI S. M. BANERJEE;  
SHRI YAJNA DATT SHARMA;  
SHRI B. K. DASCHOWDHURY;  
DR. RANEN SEN;  
SHRI ESWARA REDDY;  
SHRI K. N. PANDEY;  
SHRI DHIRESWAR KALITA;  
SHRI JUGAL MONDAL;

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether the Thacker Committee, which was asked to conduct an enquiry into the licences issued to the Birla Group of firms has submitted its report; and

(b) if not, when the report is likely to be submitted?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a)

The Industrial Licensing Policy Inquiry Committee, under the Chairmanship of Prof. M. S. Thacker has not so far submitted its report.

(b) The report is expected to be submitted in the next few months.

#### **Sick Textile Mills**

57. SHRI S. M. BANERJEE: Will the Minister of COMMERCE be pleased to state:

(a) whether the sick Textile Mills have since been taken over by Government;

(b) if so, the number and names of such mills;

(c) the number of those which have not been taken over; and

(d) the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) to (d). Presumably the Hon'ble Member by "Sick textile mills" means cotton textile mills in difficulties on account of financial stringency or inefficient management. On the basis of the reports of the Investigation Committees appointed under the Industrial (Development and Regulation) Act Government have from time to time been taking over such mills and at present there are 12 mills under the Authorised; Controllers/Authorised Managing Agents. A statement of such mills is attached. The future of these and any other mills to be taken over hereafter under the Industries (Development and Regulation) Act will be determined in terms of the provisions of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act, 1967, which enables Government to acquire or control such undertakings.

#### **Statement**

(1) Model Mills Ltd., Nagpur.

(2) R. S. R. G. Mohta Spg. Wvg. and Mfg. Co. Ltd., Akola.